

ciné, New Delhi, for the year 1980-81 together with Audited Accounts.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5)(i) above.

[Placed in Library. See No. LT-4395/82]

(6) A statement (Hindi and English versions) (i) correcting the reply given on the 22nd April, 1982 to Unstarred Question No. 9087 by Shri Rajesh Kumar Singh regarding arrangement for Blood Transfusion in G.B. Pant Hospital, New Delhi, and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-4396/82]

(7) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1981-82.

(8) A copy of the Audited Accounts (Hindi and English versions) of the Cancer Institute, Madras, for the year 1981-82.
[Placed in Library. See No. LT-4397/82]

Annual Report of Central Institute of Hindi, Agra for 1980-81 and a statement for delay

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1980-81 along with Accounts and the Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Central Institute of Hindi, Agra, for the year 1980-81.
[Placed in Library. See No. 4398/82]

12.08 Hhrs.

Messages from Rajya Sabha

SECRETARY : Sir, I have to report the following messages from the Secretary-General of Rajya Sabha—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd August, 1982, agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 21st July, 1982."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of the Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd August, 1982, agreed without any amendment to the Chaparmukh-Silghat Railway Line and the Katakhal-Lalabazar Railway Line (Nationalisation) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 21st July, 1982."

12.09 hrs.

Leave of Absence from the sittings of the House

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Ninth Report have recommended that Leave of Absence be granted to the following Members for the periods mentioned against each :—

1. Shri Krishna Chandra Halder—8 July to 13 August, 1982 (Ninth Session)
2. Shri Moti Bhai R. Chaudhari—9 July to 13 August, 1982 (Ninth Session)
3. Shri H. G. Ramulu—14 July to 7 August, 1982
4. Shri Subodh Sen—30 March to 30 April, 1982 and 8 July to 3 August, 1982 (Eighth Session and Ninth Session).